THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (KUMARI ABHA MAITI): (a) The Government of India have decided to set up District Industries Centres in every district of the country under a phased programme to ensure meaningful development of rural industries.

(b) Since the District Industries Centre scheme has come into operation only from May, 1978 it is not possible to indicate the details of industries developed and also value of additional production achieved during this period.

(c) During the last year under the Rural Industries Project Scheme, the Central Government sanctioned a grant of Rs. 231.25 lakhs and Rs. 357.00 lakhs as loan to the State Governments/Union Territories. From May, 1978, the District Industries Centres scheme has come into operation Under this scheme, the Government of India will provide central assistance to the extent of Rs. 5 lakhs as a non-recurring grant and to the extent of 75 per cent of the recurring grant not exceeding Rs. 3.75 lakhs per District Industries Centre.

Assam-Meghalaya Boundary Dispute

496. SHRI P. A. SANGMA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there exists any boundary dispute between Assam and Meghalaya; and

(b) if so, what steps are being taken to solve the problem?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) and (b). Representations are received from time to time for transfer to Meghalaya of Garo-inhabited villages in Kamrup and Goalpara districts and of Blocks I and II of Mikir Hills District in Assam. There is, however, no dispute as such regarding the boundary between Assam and Meghalaya.

श्री संजय गांधी द्वारा किये गये दौरों पर व्यय

497. **श्री हुकम देव नारायण यादव :** क्या गृह मंत्री श्री संजय गांधी द्वारा किये गये दौरों पर व्यय के बारे में दिनांक 6 अप्रैल, 1977 के तारांकित प्रश्न संख्या 68 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का विचार श्री संजय गांधी के दौरों पर विभिन्न मदों के अन्तर्गत गैर-कानूनी ढंग से किये गये खर्च की राशि को उनसे वसूल करने के लिए कार्यवाही करने का है ; और

(ख) यदि नहीं, तो इसके क्या कारण हैं ?

गृह मंत्रालय में राज्य मंत्री (श्री धनिक लाल मण्डल) : (क) और (ख). उल्लिखित व्यय, सम्बन्धित राज्य सरकारों ने किया था और क्या यह धन अथवा उसका कोई भाग वसूल किया जा सकता है, इसका निर्णय करना उसका कार्य है ।

हरियाणा तथा हिमाचल प्रदेश सरकारों द्वारा भेजी गई सूचना के अनुसार इस सम्बन्ध में व्यय सक्षम प्राधिकारी के अनुमोदन से किया गया था और इसलिए वसूली योग्य